## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3854
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DE ADDICTION CENTRES
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## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any proposal to set up de-addiction centres in every district of the country;
- (b) if so, the details thereof, location and State/UT-wise;
- (c) whether the Government is considering to provide treatment facilities for addicts in juvenile homes and prisons across the country;
- (d) if so, the details thereof, State/UTwise; and
- (e) the details of funds sanctioned/ allocated for setting up of such centres along with the time by which these centres are likely to become functional?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a) & (b) The Ministry implements a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse under which financial assistance is provided to Non-Governmental Organisations, Panchayati Raj Institutions, Urban Local Bodies etc. for, inter-alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs). The State-wise number of IRCAs being supported under the Scheme is annexed.
- (c) &(d) The Drug Demand Reduction Policy of the Ministry envisages support for de-addiction centre in each district of the country and inter-alia, facilitating availability of treatment facilities in juvenile homes and prisons by issuing suitable directions in this regard.
- (e) As the said policy is in draft stage, it doesn't arise.